(b) The charges of cheating and forgery have been registered against two officials of this Ministry who were involved in this case. Investigation is in progress.

(c) The Ministry has issued instructions to all State Governments **Union Territory Administrations** to ensure that unauthorised persons do not have access to Employment Exchange records, so as to avoid 18currence of such incidents.

## Inflitration of CIA agents into the Intelligence agencies of India

## \*373. SHRI D. HEERACHAND: SHRIMATI MONIKA DAS:

Will Minister the of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that some CIA agents have infiltrated into intelligence agencies of the country viz., CBI, IB, and RAW;

(b) whether any enquiry has been conducted to detect officers who were working as double agents, if so, what are the details in this regard; and

(c) what are the names of officers along with their designations who were acting as double agents?

THE MINISTER OF DEFENCE AFFAIRS (SHRI AND HOME R. VENKATARAMAN): (a) to (c) A constant watch is being maintained by the concerned departmental and security organizations against infiltration by any outside agencies. It is, not in the public interest to discuss the operation of such sensitive organizations.

## Anti.India speech by the President of Jamiat-e.Tulba

\*374. SHRI DHULESHWAR MEE-NA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the anti-India speech made by Jamiat-e-Tulba. President, Sheikh Hajamul Islam, at the Idgah in Srinagar (Jammu and Kashmir) soon after Id-ul-fitr prayers on the 22nd July, 1982; and

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(b) if so, what action Government have taken or propose to take in respect of the serious situation created by him by his anti-Indian trade and his reported call to Tulba to 'liberate' Kashmir?

THE MINISTER OF DEFENCE AND HOME AFFAIRS (SHRI R. VENKATARAMAN) Yes. (a) Sir.

(b) The Jammu and Kashmir Government have since arrested Sheikh Tajamul Islam, Chief of the Jamaat-e. Tulba, and have registered cases against him under the law.

## Procedure for grant of pension to freedom fighters

\*375. SHRI SURENDRA MOHAN: Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether any documentary evidence is insisted upon particularly in the cases of the Indian National Army personnel for the grant of pensions under the Pension Scheme 1972 by the Central Government to the Freedom Fighters.

(b) if not, what are the details of procedure adopted to make up the deficiency of evidence for the grant of pension to I.N.A. personnel;

(c) whether Government are aware that there are freedom fighters who were in the Pakistani Jails and no evidence was available;

(d) whether the procedure in part (b) above is being followed in the ---case of freedom fighters who were in Pakistani Jails; and

(e) if not, what are the reason therefor? 

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